# GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

## RAJYA SABHA

UNSTARRED QUESTION NO: 36 (TO BE ANSWERED ON THE 25<sup>th</sup> November 2024)

#### POINT-OF-CALL STATUS

#### 36. SHRI SANDOSH KUMAR P

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the criteria for getting the Point-of-Call status for an airport in the country;
- (b) the list of airports with the Point-of-Call status in each States as on 31st October, 2024;
- (c) whether Government is planning to issue the point of call status to Kannur airport;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

#### **ANSWER**

### MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

- (a) & (b): Grant of point of call (PoC) to the designated carriers of foreign countries is a continuous process and is done through bilateral agreements on air services signed between India and foreign countries from time to time. The grant of PoC to the designated carriers of foreign countries depends on factors which include benefits to the Indian aviation sector, presence of Indian diaspora in that country, future plans of Indian carriers, elements of reciprocity, balance of benefits and other relevant factors between two countries. In the Air Services Agreements, Ahmedabad, Amritsar, Aurangabad, Bagdogra, Bangalore, Bhubaneshwar, Calicut, Chennai, Cochin, Coimbatore, Dehradun, Delhi, Gaya, Goa, Gorakhpur, Guwahati, Hyderabad, Jaipur, Khajuraho, Kolkata, Lucknow, Madurai, Mumbai, Nagpur, Patna, Port Blair, Pune, Thiruvananthapuram, Tiruchirappalli, Varanasi, and Vishakhapatnam have been specified as point of calls.
- (c) to (e): At present, the Government of India promotes more international operations by Indian carriers from non-metro points either directly or through their own domestic operations. Accordingly, non-metro points, including Kannur, are not granted as new PoC in the ASAs to any foreign carrier.

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